

ruary, 1982 together with the explanatory note regarding abolition of export duty on groundnut.

(ii) G.S.R. 66(E) published in Gazette of India dated the 16th February, 1982 together with an explanatory memorandum clarifying that parts of Diesel engines irrespective of their classification would be entitled to the concessional rate of duty under notification No. 341—Customs dated the 2nd August, 1976.

((iii) G.S.R. 69(E) published in Gazette of India dated the 16th February, 1982 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian Currency or vice versa in supersession of notification dated the 1st January, 1982.

(iv) G.S.R. 73(E) published in Gazette of India dated the 17th February, 1982 together with an explanatory note regarding increase in the export duty of the on coffee from rupees eighty-five per quintal to rupees three hundred per quintal.

(v) G.S.R. 144 published in Gazette of India dated the 13th February, 1982 together with an explanatory memorandum clarifying that both Tin plates and G.I. sheets would be entitled to concessional rate of duty under notification No. 342—Customs dated the 2nd August, 1976.

[Placed in Library. See No. LT-3353/82].

(4) A copy of the Customs and Central Excise Duties Drawback (First Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 70(E) in Gazette of India, dated the 17th February, 1982 under section 159 of the Customs Act, 1962 and sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3354/82].

12.09 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:

'I am directed to inform the Lok Sabha that the African Development Fund Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 23rd December, 1981, has been passed by the Rajya Sabha at its sitting held on the 23rd February, 1982, with the following amendments.

Enacting Formula

1. That at page 1, line 1, for the word "Thirty-second" the word "Thirty-third" be substituted.

Clause 1

2. That at page 1, line 3, for the figure "1981" the figures "1982" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

AFRICAN DEVELOPMENT FUND BILL

(AS AMENDED BY RAJYA SABHA)

SECRETARY: Sir, I lay on the Table of the House the African Development Fund Bill, 1982, which has been returned by Rajya Sabha with amendments.

12.10 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FIFTH REPORT

SHRI G. LAKSHMANAN (Madras North): I beg to present the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions.